

**Computerisation of Trains**

5491. SHRI V. TULSIRAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal under consideration of Government to computerise all the running trains including passenger and goods;

(b) if so, the extent to which such a system will be helpful in avoiding/detecting and long delayed enquiries about the accidents;

(c) the time by which and on which zone this system is expected to be introduced and particularly in Andhra Pradesh; and

(d) whether a Committee has been set up in this regard, if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) and (b). A project has been sanctioned by the Government to set up a computerised freight operations information system on the Railways. The system will help improve operational efficiency, optimise utilisation of rolling stock and bring about qualitative improvement in customer services. The system will not, per se, be relevant from the point of view of avoiding/detecting or reporting of accidents.

(c) The system will be introduced first on the Northern Railway and will be gradually extended to other Zonal Railways thereafter. It is expected that the system will be implemented by December, 1993.

(d) No Committee has been set up in this regard.

**Railway Bonds**

5492. SHRI SUBHASH YADAV :  
SHRI DHARAM PAL SINGH  
MALIK :  
SHRI M. RAGHUMA REDDY :

Will the Minister of RAILWAYS be pleased to state :

(a) by which time the bonds by Railways are likely to be issued; and

(b) the details regarding terms and conditions of such bonds ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) The Indian Railway Finance Corporation, a public sector company, under the Ministry of Railways, opened issue of Bonds for a sum of Rs. 250 crores from 23.87 to 7.3.87. Allotment of Bonds to the subscribers will be done as early as possible duly observing the procedural formalities. Thereafter Bond certificates will be issued.

(b) The broad terms and conditions pertaining to the issue of Bonds by the Indian Railway Finance Corporation are as under :

(1) The Bonds will be accepted by the Indian Railways as security in lieu of bid/performance guarantees, earnest money and security deposits.

(2) The Bonds will bear interest @ 10% either compounded each year half-yearly, till redemption of the Bonds from the date of allotment of the Bonds, or simple interest @ 10% per annum payable on 1st April and 1st October each year.

(3) The Bonds will be redeemed at par after the expiry of ten years from the date of allotment.

(4) The Bonds can be bought back at par from the individual Bond holder after a lock-in period of three years from the date of allotment of the Bond upto the face value of Rs. 40,000 per Bond holder, on first come and first served basis, upto a maximum of Rs. 6 crores per financial year.

(5) The Bonds will be transferable by endorsement and delivery as per the guidelines contained in Notification No. G.S.R. 1294(E) dated the 17th December, 1986 issued by Government of India, as amended from time to time

(6) The income by way of interest will be exempted from Income Tax without limit under the Income Tax Act, 1961.

(7) Investment in the Bonds will be exempted from Wealth Tax without limit under the Wealth Tax Act, 1957.